COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 59 OF 2017 & IA Nos. 165, 166 & 331 of 2017

Dated: 5th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Shri Subhash Ananda Tambe & Ors. Appellant(s)

Vs.

State of Maharashtra (Ministry of Power) & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Bina Madhavan

Mr. Prateek Dhir

Mr. Vinayak G. Kulkarni

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Ms. S.B. Vaidya Pandit for R-2

Mr. M.Y. Deshmukh

Mr. Shakti Pandey for R-3

Ms. Anjali Chandulkar

Mr. Sagar Rane Mr. Hasan Murtaza

Ms. Malavika Prasad for R-4

<u>ORDER</u>

IA No. 166 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

We have heard learned counsel for the parties for some time. Learned counsel for the parties may file reply to the affidavit filed by Respondent No.2 today, if they so desire, after serving copy on the other side.

List the matter for further hearing on 26.10.2017.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai) Chairperson